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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/25/2017
NAME OF THE PETITIONER(S) : R. RAJASEHAR
NAME OF THE RESPONDENT(S) : VASAN CONSTURCTIONS COMPANY PVT LTD & ORS
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. N.V. PRAKASH

CONSEL FOR PETITIONER

[Signature]

For. GOPALA RATHNAM
(ADVOCATE)

2. A. G. SANKARANARAYANAN
(For H. C. MYLSAMY)

For Respondents

[Signature]

ORDER

Counsels for both the parties are present. Counsel for the Petitioner prayed for grant of interim relief for maintaining status-quo in relation to the composition of the Board of Directors of the 1st Respondent Company as on date. Counsel for the Respondent has no objection. Therefore, the Respondents are directed to maintain status-quo in relation to the composition of Board of Directors till further order. Counsel for the Respondent placed on file the schedule for payment in relation to the outstanding debt to be paid to the Canara Bank. The same is placed on record. Counsel for the Petitioner prayed for time to make final submissions. At request, time is enlarged. Put up on 03.01.2018 at 10.30 A.M.

[Signature]
MEMBER (JUDICIAL)